

Pamphlet distributed in Batala as well as Gurdanpur.

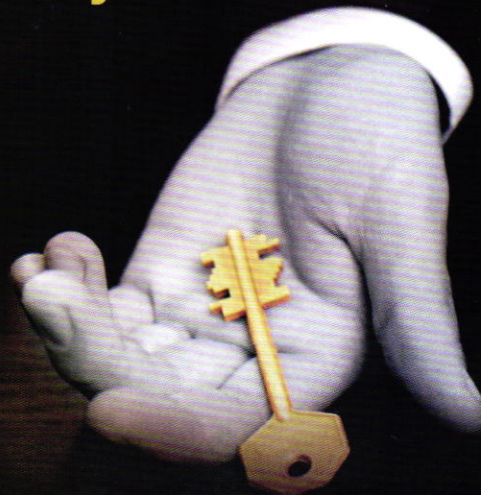
**Attention:**  
Assessees having Central Excise & Service Tax Disputes

## A golden opportunity

One stop solution for  
tax dispute resolution



**SABKA VISHWAS**  
(Legacy Dispute Resolution)  
**SCHEME, 2019**  
For Service Tax and Central Excise  
*Make a New Beginning!*



**Scheme valid till 31<sup>st</sup> December, 2019**

Avail the golden opportunity, now. Say goodnight to sleepless nights, spend time with the family and not the law courts. The scheme is a boon that helps you concentrate on your business. You save both time and money and get peace of mind.

### BENEFITS UNDER THE SCHEME

- ⇒ Total waiver of interest & penalty
- ⇒ Immunity from prosecution

#### Cases pending in Litigation, Appeal, Enquiry, Investigation and Audit:

- (a) Duty less than ₹ 50 Lakh : Pay only 30% of the duty
- (b) Duty more than ₹ 50 Lakh : Pay only 50% of the duty

#### In case of tax arrears:

- (a) Duty less than ₹ 50 Lakh : Pay only 40% of the duty
- (b) Duty more than ₹ 50 Lakh : Pay only 60% of the duty

**If you voluntarily disclose any past dues** then simply pay the due amount only

For scheme details visit [www.cbic-gst.gov.in](http://www.cbic-gst.gov.in)



**Central Board of Indirect Taxes and Customs**

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